

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-II

**Item No. 202
(IB)-3048(ND)2019
I.A/2464/2020, I.A/2927/2020**

IN THE MATTER OF:

**M/s. Kashmir Motor & General Finance Pvt. ... Applicant/Petitioner
Ltd.**

Vs.

M/s. Vipul Ltd. ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 21.08.2020

CORAM:

**SHRI. CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

**For the Applicant : Mr. Sandeep Bajaj a/w Mr. Devansh Jain,
Mr. Siddharth Shounak, Advs.**

For the Respondent : None.

ORDER

IA 2464/2020 : The Counsel for the Financial Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. The Counsel for the Applicant is permitted to send private notice to the Corporate Debtor.

The Registry is directed to list the main petition IB-3048(IB) 2019 along with this IA on 11th September 2020.

IA 2927/2020 : The Counsel for the Applicant is present. The Registry is directed to issue notice to the Respondents. The Counsel for the Applicant is permitted to send private notice to Respondents by all modes and file the affidavit of service.

List the matter on 11th September, 2020.



**(L. N. GUPTA)
MEMBER (T)**



**(CH. MOHD.SHARIEF TARIQ)
MEMBER (J)**